

**Central Administrative Tribunal
Principal Bench, New Delhi.**

CP-148/2016
in
OA-4026/2013

New Delhi this the 08rd day of March, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Association of Railway Nurses of India (ARNI),
101/C-1, Type-II, Basant Lane,
Railway Colony,
New Delhi-110 055.

(Through its General Secretary)
Mr. Ghewar Chand Aged Year
General Secretary of Association
Of Railway Nurses of India,
(ARNI),
101/C-1, Type-II, Basant Lane,
Railway Colony,
New Delhi-110 055.

(By Advocate: Ms. Kamlakshi S. Chauhan)

Petitioner

Versus

1. Mr. Anil Kumar,
Director General Railway Health Services,
Ministry of Railways, Railway Board,
New Delhi.

2. Dr. Braham Prakash,
The Chief Medical Director,
Baroda House, New Delhi.

3. Mr. A.K. Mittal,
Chairman,
Railway Board,
Rail Bhawan, Ministry of Railways,
New Delhi.

Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioner.

2. The present CP is filed alleging violation of the order dated 10.08.2015 in OA No. 4026/2013 of this Tribunal and the same is as follows:

“3. We, therefore, direct the respondents to consider their representations and dispose it off by a reasoned and speaking order under intimation to them. They shall also consider this Original Application as additional representations from them. The aforesaid direction shall be complied with within two weeks on receipt of a copy of this order. However, if the applicants are still aggrieved in the matter, they shall be at liberty to approach this Tribunal again through appropriate original proceedings.”

3. It is the case of the petitioner himself, that the respondents have passed speaking order dated 28.09.2015 vide Annexure P-2 whereunder they have rejected the claim of the applicant.

4. In the circumstances, we do not see any merit in the CP and accordingly, the same is closed. Notices issued to the respondents are discharged. However, the petitioner is at liberty to question the order now passed, if she is so advised, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

/ns/

(V. Ajay Kumar)
Member (J)